

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos 11566-11569/2022  
[Arising out of impugned final judgment and order dated 20-12-2021  
in MFA No. 80/2016 20-12-2021 in MFA No. 57/2016 20-12-2021 in MFA  
No. 29/2017 20-12-2021 in MFA No. 28/2017 passed by the Gauhati  
High Court]

UNION OF INDIA

Petitioner(s)

VERSUS

M/S KAMAKHYA TRANSPORT PVT. LTD.

Respondent(s)

(FOR ADMISSION )

Date : 11-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :Mr. Amrish Kumar, AOR

Mr. K.M.Nataraj, A.S.G.  
Mrs. Ameyavikrama Thanvi, Adv.  
Mr. Vatsal Joshi, Adv.  
Mr. B.k.satija, Adv.  
Mr. Chinmayee Chandra, Adv.  
Mr. Gaurang Bhushan, Adv.  
Mr. Sudarshan Lamba, AOR

For Respondent(s) :Mr. Divyansh Rathi, Adv.  
Mr. Himanshu Makkar, Adv.  
Mr. Gunjan Kumar, AORUPON hearing the counsel the Court made the following  
O R D E R

- 1 Heard learned counsel for the parties.
- 2 Arguments concluded.
- 3 reserved for order/judgment.
- 4 Written submissions be filed by learned counsel for the parties within one week.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS(ANU BHALLA)  
COURT MASTER (NSH)